

ment of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) Notification G.S.R. No 1787, dated the 17th October, 1970 publishing the Customs and Central Excise Duties Export Drawback (General) 75th Amendment Rules, 1970.

(ii) Notification G.S.R. No. 1788, dated the 17th October, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 76th Amendment Rules, 1970.

(iii) Notification G.S.R. No. 1789, dated the 17th October, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 77th Amendment Rules, 1970.

(iv) Notification G.S.R. No. 1819, dated the 24th October, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 78th Amendment Rules, 1970.

(v) Notification G.S.R. No. 1859, dated the 31st October, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 129th Amendment Rules, 1970 [Placed in Library. See No. LT-4413/70 for (i) to (v)].

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :—

(i) Notification G.S.R. No. 1790, dated the 17th October, 1970. [Placed in Library. See LT-4412/70]

(ii) Notification G.S.R. No. 1875, dated the 4th November, 1970, publishing the Baggage (Second Amendment) Rules, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-4432/70]

THE TAX CREDIT CERTIFICATE (EQUITY SHARES) AMENDMENT SCHEME, 1970

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy of the Ministry

of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1822, dated the 23rd October, 1970 (in English and Hindi), publishing the Tax Credit Certificate (Equity Shares) Amendment Scheme, 1970, under sub-section (4) of section 280 ZE of the Income-tax Act, 1961. [Placed in Library. See No. LT-4409/70]

THE CENTRAL EXCISE (THIRTEENTH AMENDMENT) RULES, 1970

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1860, dated the 31st October, 1970 (in English and Hindi) publishing the Central Excise (Thirteenth Amendment) Rules, 1970, under section 38 of the Central Excises and Salt Act, 1944, [Placed in Library. See No. LT-4329/70]

REFERENCE TO HAVOC CAUSED BY RAINS IN TAMIL NADU

MR. DEPUTY CHAIRMAN : Shri Appan.

SHRI G. A. APPAN (Tamil Nadu) : Mr. Deputy Chairman, Sir, I have the privilege to invite the kind attention of the House about some press news that there has been a very heavy rain in Tamil Nadu and that eighty thousand people have been rendered homeless in Madras. Mr. Deputy Chairman, Sir, in this connection may I also beg to state to the august House that all these people, very often in various States, become homeless due to rains, because their houses are in low-lying areas? Under the slum development programmes, the Government should try to take up all private slums and to develop the Government and the Corporation-owned slums. If they can spend at least some crores of rupees in building their walls at least up to three feet height, with brick and mortar, the other portion will not fall. I myself even now live in a slum. Very often, the roofs are made of coconut leaves and things like that which very often get leaky.

May I also request the hon. Minister and the Government concerned to please see that some persons go there and a substantial relief is given to Tamil Nadu for the redressal of the grievances of these homeless people and to put up 'pacca' structures